

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 61/1650/2020

This the 24th day of September, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Shafayat Shafi

.....Applicant
(Advocate:- Ms. Sadia Wani)

Versus

1. State of J&K and Ors

.....Respondents
(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

This TA (TA No.61/1650/2020) arises out of SWP No. 131/2018, wherein relief is claimed against the Board of Professional Entrance Examinations. This Tribunal does not have jurisdiction in respect of the employees of Board of Professional Entrance Examinations. The Registry is, therefore, directed to return the file to the Hon'ble High Court of Jammu & Kashmir at Jammu.

**(ANAND MATHUR)
MEMBER (A)**

Arun

**(RAKESH SAGAR JAIN)
MEMBER (J)**